

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

OA No.121 of 2023

IN THE MATTER OF:

P. CHENNAIHA

..... APPLICANT

VERSUS

THE SUB COLLECTOR AND OTHERS

..... RESPONDENTS

REVENUE RECORDS FILED BY THE DISTRICT REVENUE OFFICER R3

DATE- 12.08.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com

REVENUE DEPARTMENT

From
Smt.J.Bhagya Latha.,M.A.
Tahsildar,
Kalikiri

To
The Revenue Divisional Officer,
Madanapalle.

Roc.B/ 163/ 2022, dt. 05.11.2022



Sir/Madam,

Sub: Petroleum Act & Rules - Annamayya district - Madanapalle Division Kalikiri Mandal -
The senior manager, Hindustan petroleum corporation Limited, Nellore Retail Regional
Office D.No.16-15-986-2, 2nd Floor, AARVEE House, Children's park Main Road,
Near Krishna Mandiram, Nellore- Request for grant of NOC for proposed Petroleum
Products new retail outlet on Piler to Madanapalle road of storage of Class A 16,000 Ltrs
of MS & Class B 35,000 Ltrs of HSD in Sy. No 342, of Kalikiri village, and Mandal -
Report Called for - Report - Submitted Reg.

Ref: 1. District Collector, Annamayya letter file No. Roc REV02 MSOMG/120/2022-JA(C1)-
ANM CO dt.25.10.2022.
2.Revenue Divisional Officer, Madanapalle Roc. A3/2435/2022 dated 01.11.2022.
4. Report of Village Revenue Officer, Kalikiri village, Kalikiri Mandal.

-oOo-

I invite your attention to the references cited and submit that in the reference 1st cited The District Collector, Annamayya has called for report on the application of the senior manager, Hindustan petroleum corporation Limited, Nellore Retail Regional Office, D.No. 16-15-986-2, 2nd Floor, AARVEE House, Children's park Main Road, Near Krishna Mandiram, Nellore. Requesting for grant of NOC for proposed Petroleum Products new retail outlet on Piler to Madanapalle road of storage of Class A 16,000 Ltrs of MS & Class B 35,000 Ltrs of HSD in Sy.No.342, of Kalikiri village, and Mandal.

The application is enquired Village Revenue Officer concerned and the enquiry reveals the following facts.

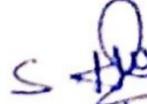
1. The land in Sy.No.342 Extent A.0.51 Cents is classified as Govt-Dry as per the A-Register of Kalikiri village.
2. As per the available old 10(1) the land in Sy.No.342-1 with an extent of 0.51 acres, stands in the name of Sri Palagiri Alam Saheb & Sri Palagiri Pedda Khadar Saheb vide Khata No.322 of Kalikiri Village in Kalikiri Mandal
3. The one Sri K.Shajahan S/o K.Khadar Saheb and Smt. K.Jareena W/o K.Shjahan jointly has purchased the land in Sy.No.342 for an Extent A.0.34 Cents from the legal heirs of the 10(1) pattadars and further Smt.K.Jareena has sold her ½ share(i.e.0.17 Cents) to Sri K.Shajahan S/o K.Khadar Saheb.
4. Hence Sri K.Shajahan S/o K.Khadar Saheb acquired total share of 0.34 Cents right in Sy.No. 342 of Kalikiri village.

5. It is further submitted that K.Shajahan S/o K.Khadar Saheb was in possession for an extent of 0.34 Cents in Sy.No. 342/1 and was 1B in his name vide Khatha No. 1192 of Kalikiri village.
6. It is further submitted that the land in Sy.No.342 Extent A.0.51 Cents was sub divided into Sy.No.342/1 Extent A.0.34 Cents and Sy.No.342/2 Extent A.0.17 Cents as per 8A/5/1432 dated 27.05.2022.
7. It is submitted that the proposed Petroleum Products new retail outlet falls in Sy.No.342/1 Extent A.0.34 Cents which is owned by K.Shajahan S/o K.Khadar Saheb. The Adangal and ROR- IB is enclosed herewith.
8. It is further submitted that during the inspection it is noticed that proposed outlet the land is free from disputes and encroachments and the boundaries of land is as follows.
 East : Land of Dhasthagiri West : Government Land
 North : Government Land South : Road.
9. The proposed outlet is having 0.34 Cents extent in Sy.No.342. which is sufficient for storage of Class A 16,000 Ltrs of MS & Class B 35,000 Ltrs of HSD.
10. It is further submitted that there is no objection from anyone regarding grant of NOC for proposed Petroleum Products new retail outlet on Piler to Madanapalle road of storage of Class A 16,000 Ltrs of MS & Class B 35,000 Ltrs of HSD in Sy. No 342/1 of Kalikiri village.
11. It is further submitted that the proposed outlet is having free access to the public and vehicles and situated adjacent to Madanapalle to Piler road.
12. It is further submitted that the land in Sy.No.342/1 Ext. 0.34 cents is converted from Agriculture land to Non Agriculture Land and the copy of Annexure – C issued by the Revenue Divisional Officer, Madanapalle is enclosed herewith for kind perusal.

In view of the above it is submitted that the land in Sy.No.342/1 Ext. 0.34 cents of Kalikiri village and Mandal is feasible for grant of NOC for proposed Petroleum Products new retail outlet on Piler to Madanapalle road of storage of Class A 16,000 Ltrs of MS & Class B 35,000 Ltrs of HSD. The village accounts i.e.A- Register, No.3 Adangal, FMB, record of enquiry & Check List are submitted herewith for kind perusal.

Yours Faithfully,


Tahsildar,
Kalikiri.


5/11/22

CHECK MEMO FOR GRANT OF NOC FOR PROPOSED SITE FOR SETTING UP OF
PETROLIUM RETAIL OUTLET / STORAGE OF LPG ETC.,

1.	Name and Address of the applicant	Baba Saheb Kamaluri S/o K. Khadar Saheb
2.	Name of the Land owner	Sri. K.Shajahan S/o K.Khadar Saheb
3.	Survey No. and Extent	Sy.No.342-1 Extent:A.0.34 Cents
4.	Sub Division Records	Yes, enclosed
5.	Lessees Name	Sri. K.Shajahan S/o K.Khadar Saheb
6.	One Time conversion details	Yes, enclosed Annexure – C , Proceeding of the Competent authority and Revenue Divisional officer, Madanapalle vide D.Dis.A3/1800/2022 dated 13.10.2022.
7.	Remarks of the Tahsildar	Recommended
8.	Inspection Notes of the Tahsildar	Yes, enclosed


Tahsildar,

Kalikiri.

S. 
5/11/22

Re-Survey and Re-Settlement Register of the Village of

పెద్ద ఊరు, నాగవరపు గ్రామం, నెం. 116, 1958

Re-Survey Number పెద్ద ఊరు	Sub-Number. పెద్ద ఊరు	Old Survey Number and letter, if any. పెద్ద ఊరు, పేరు	Government or Inam. గిరి, పేరు	Dry Irrigable Dry, Wet Manavari Unassessed or Forassaboka. పేరు, పేరు, పేరు	Sources of Irrigation. నీరు	Single or Double crop. పేరు	Class and sort of soil. పేరు, పేరు		Dry. సం.			Wet. సం.		
							Dry. సం.	Wet. సం.	Taram. పేరు	Rate per acre. పేరు		Taram. పేరు	Rate per acre. పేరు	
										Rs	A		Rs	A
1	2	3	4	5	6	7	8	9	10	11	12	13		
335	1	335 B	G 2	W 2	*	1	...	7-5	7	0	6	8	3 0	
	2	335 A	G 2	D 2	4-5	..	6	0	8	
336	1	336	G 2	W 2	†	1	..	7-4	6	0	8	8	3 0	
	2	336	G 2	W 2	*	1	..	7-6	7	0	6	8	3 0	
337	...	337	G 2	W 2	*	1	...	7-5	7	0	6	8	3 0	
338	1	338	G 2	W 2	†	1	...	7-4	6	0	8	8	3 0	
	2	338	G 2	W 2	†	1	...	7-4	6	0	8	8	3 0	
339	1	339 A,D	G 2	W 2	...	1	...	7-4	6	0	8	7	3 8	
	2	339 B	G 2	W 2	*	1	...	7-4	6	0	8	7	3 8	
	3	339 C	G 2	W 2	*	1	...	7-4	6	0	8	7	3 8	
	4	339 B	G 2	W 2	*	1	...	7-4	6	0	8	7	3 8	
	5	339 B,E	G 2	W 2	*	2	...	7-4	6	0	8	7	4 6	
340	1	340	G 2	P 2	
	2	340	G 2	W 2	*	1	...	7-4	6	0	8	7	3 8	
	3	340	G 2	W 2	*	1	...	7-4	6	0	8	7	3 8	
	4	340	G 2	W 2	†	1	...	7-4	6	0	8	7	3 8	
341	1	341	G 2	W 2	*	1	...	7-4	6	0	8	7	3 8	
	2	341	G 2	W 2	*	2	...	7-4	6	0	8	7	4 6	
342	...	342	G 2	D 2	4-5	...	6	0	8	

Podda oheruvu. పెద్ద ఊరు, † Podda oheruvu morava vankakalaya, పెద్ద ఊరు మరవా వంకకలయా.

Kalikiri, No. 116 Vayalpad Taluk, Chittoor District

కలికిరి మండలం, వయల్పాడ తాలూకా, చిత్తూరు జిల్లా.

Extent అక్షరాలు		Assess- ment. రూపాయలు		Name of Pattadar or Inamdar or the Manager of the Institution to which the land belongs. భూమి కలిగిన వ్యక్తి లేదా పాఠశాల లేదా వేదాంతము పనులకు చెందిన పాఠశాల పేరు	No. of Acres
Annas. అక్షరాలు	Cents. పెనులు	Ra. రూపాయలు	Annas. అక్షరాలు		
14		15		16	17
0 03		2 13	121	Names as per R. S. No. 122. R. S. No. 122 ఎదుట కనుపలకబడిన పేర్లు.	
0 25		3 2	
7 18		5 15			
0 82		0 15	125	Patri Chengayya and 3 others. పాత్రీ చెంగయ్య మరియు 3 మంది.	
1 2		3 1	125	Names as per R. S. No. 386-1. R. S. No. 386-1 ఎదుట కనుపలకబడిన పేర్లు.	
1 84		4 0			
1 2		3 1	168	Patri Chengayya. పాత్రీ చెంగయ్య.	
3 4		9 2	119	Names as per R. S. No. 209-3 R. S. No. 209-3 ఎదుట కనుపలకబడిన పేర్లు.	
2 68		8 1	118	do పద	
5 72		17 3			
0 46		1 10	278	Dasareddi Venkatarreddi. దాసారెడ్డి వెంకటారెడ్డి.	
0 96		2 6	331	Kovuri Babasabeb. కోవూరి బాబాసాబేబు.	
1 18		4 2	82	Ohinapalle Gangala. ఓహినపల్లె గంగల.	
0 55		1 15	22	Uppaluri Erramma and Saminudi-Siddayya. ఉప్పలూరి ఎర్రమ్మ, సమింది సిద్దయ్య.	
0 46		2 0	19	Manyam Ellappa. మాన్యం ఎల్లాప్ప.	
3 61		18 1			
0 54		
0 12		0 7	90	Ohinapalle Gangala and Gollapalle Nagayya. ఓహినపల్లె గంగల మరియు గొల్లపల్లె నాగయ్య.	
0 48		1 11	
0 17		0 10	809	Gollapalle Nagayya. గొల్లపల్లె నాగయ్య.	
1 81		2 12			
0 65		2 4	808	do పద	
1 26		5 8	296	Beeta Nagappa and Chandragiri Venkappa. బేటా నాగప్ప చంద్రగిరి వెంకప్ప.	
1 91		7 12			
0 51		0 4	1902	Reddivari Kumara Gangireddi. రెడ్డివారి కుమార గంగిరెడ్డి.	

S. N. 3272. A new well has been
made under the regulation
of the Government of
A = 50 B = 31, C = 21

Hill-stream.
నది.

2009 / 10 10 8 x 200
అక్షరాలు 8 x 200
అక్షరాలు 8 x 200
అక్షరాలు 8 x 200

True copy

D5-15

* See detailed list. వివరాలను చూడండి.
† Compounded for at 1/4 1/4 వంతు వారసులు.
‡ Wet as per Inam fair register. ఇనాం రిజిస్టరు ప్రకారం నీరు.

14/7/2011

TAHSILDAR
Kalikiri Mandal

D.Dis.A3/1800/2022, Dt: 13.10.2022.

Sub Collector's Office,
Madanapalle.

ANNEXURE-C
(SEE RULE-7)
PROCEEDINGS OF THE COMPETENT AUTHORITY AND REVENUE DIVISIONAL
OFFICER,
MADANAPALLE
PRESENT: SRI.M.S.MURALI.

Sub: - Andhra Pradesh Agricultural Land (Conversion for Non-Agricultural Purpose) Act- 2006- Madanapalle Division- Kalikiri Mandal- Kalikiri Village – Sri.K.Shajahan s/o K.Khadar saheb – Conversion of Agricultural land with an extent of Ac.0.34 cents in Sy.No.342/1, for Non-Agricultural purpose-Orders Issued-Regarding.

Ref: 1. Andhra Pradesh Agrl.Land (Conversion for Non-Agrl. Purpose) Act-2006.
2. G.O. M.S No 227 Revenue (DA &LR) Dept. Dated 26.08.2021 & Ordinance No.07, dt: 29.07.2021 of A.P. Land Conversion Act-2006.
3. Application Sri. K.Shajahan s/o K.Khadar saheb, r/o Kalikiri Village & Mandal.
4. Roc.A/91/2022, dt: .09.2022. of the Tahsildar, Kalikiri.

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ORDER:

In the reference 3rd cited, one Sri. K.Shajahan s/o K.Khadar saheb, r/o Kalikiri Village & Mandal has applied for conversion of Agricultural land into Non-Agricultural purpose for an extent of Ac.0.34 cents in Sy.No. 342/1 of kalikiri Village & Mandal.

In the reference 4th cited, the Tahsildar, kalikiri has submitted that he has inspected the proposed land for conversion and submitted proposals for conversion of Agricultural land into Non-Agricultural purpose for an extent of Ac.0.34 cents in Sy.No.342/1 of kalikiri Village & Mandal. As per the Revenue records, the classification of the proposed land for conversion is Govt Dry. The individual has to pay an amount of Rs.27166/- towards conversion charges for an extent of Ac.0.34 cents. @ 5% on the Basic Value as per the certification of Market Value. And he has paid an amount of Rs.27166/- vide Challan No.61050888862022, dt: 07.05.2022, through online Payment.

The details of land Survey No. wise classification and Basic value and realistic value per Acre as follows.

Sl .N o.	Sy.No.	Classifica tion	Ext ent in Ac.	Basic Value as per Market Value given by Sub-Registrar, Kalikiri	Basic value of the total land purchased	G.O. M.S No 227 Revenue (DA &LR) Dept. Dated 26.08.2021, 5% of basic value of the total land for Rs.	Doc.N o.	Meese va Appli cation No.	Challan No. & Date.
1	342/1 of Kalikiri Village	Govt .Dry	Ac. 0.34 Cent s	1598000/-	543320/-	27166/-	117/ 2017, 1583/ 2018	NLCR 01220 02527 90.	61050888862022 , dt: 07.05.2022

The Tahsildar, Kalikiri reported that, as per the old 10(1) the land in Sy.no.342 with an extent of Ac:0.54 cents classified as Govt.Dry of Kalikiri village and stands in the name of Sri.Palagiri Alam Sab & Sri.Pedda Khaddar Sab.

Further reported that the family members of both the 10(1) Pattadars have undergone oral family partition and then Sri.Mohammad ali has sold an extant of Ac.0.07 ½ acres to Smt.Noorjahan vide

doc.no.259/2007 dt: 26.03.2007. as the same Sri.P.Mohammad Basha has sold away an extent of 0.17 cents to Smt.Noorjahan vide doc.no.245/2007 dt:22.03.2007. Then Sri.A.Ali Ahamad has sold away his share of 0.05 cents to Sri.Habibulla vide doc.no.459/2013 dt:30.03.2013 and finally Smt.VempalleFathima has sold away her share to Smt.A.Hajiraabee with an extant of 0.05 cents. Then all the three of them have sold away their rights in land in Sy.no.342 with an extent of 0.34 cents to Smt.K.Jareena & Sri. K.Shajahan jointly. i.e., both the shareholders will have rights to an extant of 0.17 cents each. Then Smt.Jareena has sold her share to Sri.K.Shajahan vide doc.no.1583/2018. Hence on the total share of 0.34 cents rights acquired by the applicant.

The details of the transaction as shown below.

S.no	Name of the Executant	Name of the Claimant	Nature of document	Sy.no	Ext	Doc no & Date
1	Mohammad Ali (Legal heir of 10(1) Pattadar)	Noorjahan	Sale	342	0.07 ½	259/2007 dt:26.03.2007
2	P.Mohammad Basha (Legal heir of 10(1) Pattadar)	Noorjahan	Sale	342	0.17	245/2007, dt:22.03.2007
3	A.Ali Ahammad (Legal heir of 10(1) Pattadar)	B.Habbebull	Sale	342	0.05	459/2013 dt:30.03.2013
4	Vempalle Fathimaa (Legal heir of 10(1) Pattadar)	A Hajiraa Bee	Sale	342	0.05	460/2013 dt:30.03.2013
5	Noorjahan Habebulla Hajiraa bee	K.Shajahan (Applicant)	Sale	342	0.17	117/2017 dt:13.02.2017
6	Noorjahan Habebulla Hajiraa bee	K.Jareena	Sale	342	0.17	117/2017 dt:13.02.2017
7	K.Jareena	K.Shajahan (Applicant)	Sale	342	0.17	1583/2018 dt:12.12.2018

Further reported that the applicant Sri. K.Shajahan s/o Khadar saheb was in possession and enjoyment of the Subject lands and also issued 1B vide Khata No.1192. And the as per Roc.A/60/2022, Dt: 21.05.2022 of Tahsildar Kalikiri the land in Sy.No.342 Ext: Ac.0.51 cents was Sub-divided into **Sy.No.342/1 Ext:0.34 cents**, Sy.No.342/2 Ext:0.17 cents, and it is also scrutinized by the DIOS, Madanapalle and the applicant got land with an extent of Ac.0.34 cents in Sy.No 342/1 of Kalikiri village of Kalikiri Mandal and Pattadar Pass books issued to the applicant vide Khatha No 1192 and the said land is under enjoyment of the applicant.

The Boundaries of the proposed lands is follows.

East: Land of Dhasthigiri.

West: Government land.

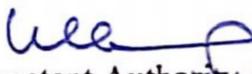
South: Road.

North: Government Land.

Further reported that there are no disputes over the title and enjoyment of the proposed land. No power grid lines, Electricity lines are passing over the proposed land.

Hence, it is hereby ordered for conversion of Agricultural lands into Non-Agricultural purpose on the following terms and conditions into the applicant in respect of the land in Sy.No.342/1 with an extent of Ac.0.34 cents of kalikiri Village and Mandal.

1. The permission is issued on the request of the applicants and he is solely responsible for the contents made in the application.
2. The grant of permission cannot be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
3. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion to Non-Agricultural purpose.
4. It does not confer any right title or ownership to the applicant over the above agricultural lands.
5. This permission does not preclude or restrict any authority or authorities or any person persons of any individual or individuals or others, collectively or severally, for initiating any action of proceedings under any law for the time being in force.
6. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
7. The authorities are not responsible for any incidental or consequential due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
8. The authorities reserve the right to cancel the permission if it is found that, the permission is obtained by fraud, misrepresentation of by mistake of fact.


Competent Authority &
Revenue Divisional Officer,
Madanapalle.

To 
Sri. K.Shajahan s/o K.Khadar Basha, r/o Kalikiri Village & Mandal.
Copy to the Tahsildar, Kalikiri, with a direction to make necessary changes in the Village accounts concerned.

x కవిత

పాఠం

K. Nazim

S. Chakrapani

x Chintakoti . C

పాఠం పాఠం . P

Namsi

Bahadur .. "

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పాఠం
పాఠం

Statement of Metirythus and Village Elders of Kalikiri Town and Mandal dated
 We are farmers and permanent residents of Kalikiri village residing in Kalikiri
 mandal and Kalikiri town. Annamayya District Kalikiri Mandal Kalikiri Village
 Survey No. 342 HP has proposed to set up a new petrol sales center in the
 village, the revenue staff inquired. In the course of investigation we have
 revealed the following. The said Survey No. 342 is fully Patta Bhoomi This
 Survey Nos. 342/1 measuring 0.34 cents of land has been purchased by him
 from K Shahjahan s/o K Khader Saheb resident of village Kalikiri. There are
 this land 342/1 is owned by K Shah Jahan who has got the Pattadar pass
 book. The proposed petrol station has the following boundaries.

East:-Dastagiri Place

West:- Government land

North:- Government land

South:-Road

This place is suitable for setting up a petrol station and for the maintenance of
 the petrol station there is a road facility for the people of Pileru Madanapalli
 road. Regarding this land they have received an order from RDO Madanapalli
 to pay the appropriate fee for conversion from agricultural land to non-
 agricultural purposes. There are no allegations and objections in the village. A
 written statement that the above matters are true and will be liable for further
 action.

studied/read/heard/correct.

1 attested copy

Sreed
TAHSILDAR
Kalikiri Mandal
Annamayya District

Date : 22.05.2023

From,

P.Chennaiah,
S/o.P.Venkatramaiah
2-147, Jangam Palli,
Kalikiri, Chittoor,
Andhra Pradesh – 517234.

To,

Shri.P.S.Girisha, I.A.S and
District Magistrate,
Masapet,
Rayachoti,
Annamaiyya District,
Andhra Pradesh – 516270.

Sir,

Sub : Representation/Complaint to stop New retail outlet on piler to Madanpalle Road and to protect the Environment of the lake which belongs to Kalikiri Project – regarding.

1. I humbly submit that I am a small farmer residing in of the Kalikiri Village & Mandal, Annamayya District, Madanapalli Division, Andrapradesh – 517234. I giving this representation in public interest. In my village there is a project called Kalikiri Project for the purpose of Irrigating the lands situated in and around the Kalikiri project, particularly Rajuvari Palli, Vagallavari Palli, Yarraballi, Chatipalli, Balakunta ect., Several acres of lands are benefited by the

above said Kalikiri Project. The Survey Nos. 342 and 342/1 of the above said land and the Katta No.1192 has been mention for the above said land which belongs to Kalikiri Project. Apart from that the people in and around area are depending on the project for cultivation, Irrigation and for drinking water. The Kalikiri Project is beneficial for fishing activity. Every year, fishing auctions are conducted by the panchayats. In short, the above said Kalikiri Project is main source for our livelihood.

2. I submit that recently I come to understand that one Mr.Shahjahan has proposed to open a New outlet for the sale of Petroleum Product at piler to Madanapalle Road and in this regard he has applied for a "No Objection Certificate" from the concerned Authorities. I bring it to your kind attention that the proposed new outlet falls under the Kalikiri Project. As per the Revenue records, the above said land and nearby lake belongs only to the Kalikiri Project. But the 2 sides of the project site which is proposed for new Petroleum Pumps are belongs to the Kalikiri Project land. The above said person Mr.Shahjahan has supressed the facts that the land belongs to Kalikiri Project. But, the above said Mr.Shajahan has misrepresented to the authorities that the land belongs to Government and in no way connected to Kalikiri Project.

3. I submit that if the No objection Certificate is granted for opening a new outlet for the sale of Petroleum Products, the entire lake at Kalikiri Village will be polluted due to the spillage. Moreover, the entire Environment will get

spoiled. We apprehend that by opening the new outlet nearer to the Kalikiri Project, there is a danger of losing our livelihood in view of the fact that the water will get polluted and already stated above more than 5000 families are depending on the kalikiri project for cultivation, for fishing and bringing and for nurturing the cattle's. It is also to be noted that Kalkiri is a small town in which there are already 3 petrol bunks i.e 1) Opposite to the Market Yard, 2) Near MRO Office, 3) Kalakada Road. These three Petrol pumps will be more sufficient to carter petrol and diesel supply to Kalikiri.

4. I submit that the Hon'ble Authorities may use his good officers in not granting "No Objection Certificate" for opening the new outlet for the sale of the petroleum products at piler to Madanapalli Road which is nearer to Kalikiri Project and dangerous to the livelihood of the entire villagers and to the environment, due to the water pollution, which will also affect the lively hood of the villagers. Due to the likelihood of water pollution.

I therefore request the Hon'ble Collector on behalf of the entire villagers, the grant of No Objection Certificate shall be stopped with immediate effect for the purpose of protecting the Villagers, and the Environment of the lake of the Kalikiri Project land and consequently the grant of NOC shall be cancelled.

Thanking You,

Your's Sincerely

P. Chennaiah

Date : 22.05.2023

From,

P.Chennaiah,
S/o.P.Venkatramaiah
2-147, Jangam Palli,
Kalikiri, Chittoor,
Andhra Pradesh – 517234.

To,

The Sub-Collector Office,
Old National High Way,
MLL Hospital Staff,
Nurse Residence Quarters,
Madanapalle,
Andhra Pradesh – 517330.

Sir,

Sub : Representation/Complaint to stop New retail outlet on piler to Madanpalle Road and to protect the Environment of the lake which belongs to Kalikiri Project – regarding.

1. I humbly submit that I am a small farmer residing in of the Kalikiri Village & Mandal, Annamayya District, Madanapalli Division, Andrapradesh – 517234. I giving this representation in public interest. In my village there is a project called Kalikiri Project for the purpose of Irrigating the lands situated in and around the Kalikiri project, particularly Rajuvari Palli, Vagallavari Palli, Yarraballi, Chatipalli, Balakunta ect., Several acres of lands are benefited by the

above said Kalikiri Project. The Survey Nos. 342 and 342/1 of the above said land and the Katta No.1192 has been mention for the above said land which belongs to Kalikiri Project. Apart from that the people in and around area are depending on the project for cultivation, Irrigation and for drinking water. The Kalikiri Project is beneficial for fishing activity. Every year, fishing auctions are conducted by the panchayats. In short, the above said Kalikiri Project is main source for our livelihood.

2. I submit that recently I come to understand that one Mr.Shahjahan has proposed to open a New outlet for the sale of Petroleum Product at piler to Madanapalle Road and in this regard he has applied for a "No Objection Certificate" from the concerned Authorities. I bring it to your kind attention that the proposed new outlet falls under the Kalikiri Project. As per the Revenue records, the above said land and nearby lake belongs only to the Kalikiri Project. But the 2 sides of the project site which is proposed for new Petroleum Pumps are belongs to the Kalikiri Project land. The above said person Mr.Shahjahan has supressed the facts that the land belongs to Kalikiri Project. But, the above said Mr.Shajahan has misrepresented to the authorities that the land belongs to Government and in no way connected to Kalikiri Project.

3. I submit that if the No objection Certificate is granted for opening a new outlet for the sale of Petroleum Products, the entire lake at Kalikiri Village will be polluted due to the spillage. Moreover, the entire Environment will get spoiled.

We apprehend that by opening the new outlet nearer to the Kalikiri Project, there is a danger of losing our livelihood in view of the fact that the water will get polluted and already stated above more than 5000 families are depending on the kalikiri project for cultivation, for fishing and bringing and for nurturing the cattle's. It is also to be noted that Kalkiri is a small town in which there are already 3 petrol bunks i.e 1) Opposite to the Market Yard, 2) Near MRO Office, 3) Kalakada Road. These three Petrol pumps will be more sufficient to carter petrol and diesel supply to Kalikiri.

4. I submit that the Hon'ble Authorities may use his good officers in not granting "No Objection Certificate" for opening the new outlet for the sale of the petroleum products at piler to Madanapalli Road which is nearer to Kalikiri Project and dangerous to the livelihood of the entire villagers and to the environment, due to the water pollution, which will also affect the lively hood of the villagers. Due to the likelihood of water pollution.

I therefore request the Hon'ble Sub-Collector on behalf of the entire villagers, the grant of No Objection Certificate shall be stopped with immediate effect for the purpose of protecting the Villagers, and the Environment of the lake of the Kalikiri Project land and consequently the grant of NOC shall be cancelled.

Thanking You,

Your's Sincerely

P. Chennaiah

Date 20.07.2023

To,

1. The District Magistrate,
Masapet,
Rayachoti,
Annamaiyya District,
Andhra Pradesh – 516270.
2. The Sub Collector,
Office of Sub Collector,
Madanapalle,
Annamaiyya District,
Andhra Pradesh – 517330.
3. The District Fire Officer,
Opposite to Collector Office,
Masapet,
Rayachoti,
Annamaiyya District,
Andhra Pradesh – 516270.
4. The District Revenue Officer,
Masapet,
Rayachoti,
Annamaiyya District,
Andhra Pradesh – 516270.
5. The Senior Manager,
Hindustan Petroleum Corporation Ltd
Nellore Retail Regional Office,
D-No.16-15-986-2, 2nd Floor,
Aarvee House, Children's Park Main Road
Near Krishna Mandiram,
Nellore – 524002.

Sir,

Sub : Representation/Complaint sent by the villagers to stop new retail outlet

On piler to Madanpalle Road and to protect the Environment of the lake which Belongs to Kalikiri Project – regarding.

1. I humbly submit that we are the villagers residing in the village of the Kalikiri, Chittoor, Andrapradesh – 517234. In our village there is a project called Kalikiri Project for the purpose of Irrigating the lands situated in and around the Kalikiri project, particularly Rajuvari Palli, Vagallavari Palli, Yarraballi, Chatipalli, Balakunta ect. Several acres of lands are benefited by the above said Kalikiri Project. The Survey Nos.342 and 342/1 with the Extent of 0.51 Cents and 0.34 Cents and the Katta No.1192 belongs to one Mr.K.Shahjahan and situated near the Kalikiri Project. The above said land is situated within 50m from the water bodies which is against the guidelines of the CPCB (Central Pollution Control Board). Apart from that we are living in and around area and we are depending on the project for cultivation, Irrigation and for drinking water. The Kalikiri Project is beneficial for fishing activity. Every year, fishing auctions are conducted by the panchayats.

2. It is submitted that recently we came to understand that Mr.K.Shahjahan has proposed to open a new outlet for the sale of Petroleum Product at piler to Madanapalle Road in Survey Nos. 342 and 342/1 with the Extent of 0.51 Cents and 0.34 Cents and the Katta No.1192. In this regard he has applied for a "No Objection Certificate" from the concerned Authorities. Already our village representative/Social worker Mr.P.Chennaiah brings it to your kind attention that the proposed new outlet falls within 50m from water bodies and requested you all to stop for the grant of No objection Certificate. As per the Revenue

records, the above said land belongs to Mr.K.Shahjahan and it is situated nearby lake belongs only to the Kalikiri Project which was trespassed by the above said person Mr.K.Shahjahan and It is shown in the latest photograph of the google map. The above said land is situated very nearer to the Kalikiri Project and the new retail outlet is 50m within the water bodies which is against the Guidelines issued by the CPCB.

3. It is submitted that the No objection Certificate was granted for opening a new outlet for the sale of Petroleum Products. After issuance of No objection Certificate, Mr.K.Shahjahan started to construct the retail outlet. If the new retail outlet has been fully constructed, the entire lake at Kalikiri Village will be polluted due to the spillage. Moreover, the entire Environment will get spoiled. We apprehend that by opening the new outlet nearer to the Kalikiri Project, there is a danger of losing our livelihood in view of the fact that the water will get polluted and already stated above and we are more than 5000 families are depending on the kalikiri project for cultivation, for fishing and bringing and for nurturing the cattles. It is also to be noted that Kalikiri is a small town in which there are already 3 petrol bunks i.e 1) Opposite to the Market Yard, 2) Near MRO Office, 3) Kalakada Road. These three Petrol pumps will be more sufficient to carter petrol and diesel supply to Kalikiri. And as per clause CPCB-Central Pollution Control Board/NGT (National Green Tribunal Act)-New petrol pumps to be atleast 50m away from water bodies. Hence no other efficacious remedies, we the villagers sending this representation/complaint once again to

your knowledge and request you all to stop further activities of new retail petroleum outlet of the above said person.

We, the villagers therefore request you all the concerned persons to stop further activities of new retail petroleum outlet of the above said person and to save and protect our livelihood and also protect the environment of the Kalkiri Project land.

Thanking You.

- 1) M. Yallaya Reddy.
- 2) M. Ashoka Reddy
- 3) M. Shadd Reddy
- 4) M. Yashath Reddy
- 5) Y. Hairam Reddy
- 6) Y. Venkataswamy Reddy
- 7) N. Chinnappa Reddy
- 8) S. Rajanna. M.
- 9) Chinnappa - M.
- 10) Reddy. Raj.
- 11) G. Raja
- 12) C. Lokesh
- 13) A. S. Reddy

NO OBJECTION CERTIFICATE

(See Rule 144)

Dated:31/12/2022.

Subject : No Objection Certificate

With reference to the application No. NLRO/TSSR/ENGG dated 27-07-2022 submitted by the Senior Manager, Hindustan Petroleum Corporation Limited, Nellore Retail Regional Office, D.No.16-15-986-2, 2nd Floor, AARVEE House, Children's Park Main Road, Near Krishna Mandiram, Nellore, and in pursuance of Rule 144 of the Petroleum Rules, 2002, there is No Objection for granting license under the Petroleum Rules, 2002 to the Senior Manager, Hindustan Petroleum Corporation Limited, Nellore Retail Regional Office, D.No.16-15-986-2, 2nd Floor, AARVEE House, Children's Park Main Road, Near Krishna Mandiram, Nellore for setting up of proposed petroleum new retail outlet on Piler to Madanapalli road of Storage of Class A 16,000 Ltrs of MS and Class B 35,000 Liters of HSD in Sy.No.0 342/1 with an extent 0.34 cent of Kalikiri Village & Mandal, Annamayya District, Andhra Pradesh as shown in the site plan duly endorsed and enclosed herewith.

1) The following particulars have been considered while issuing this no objection certificate, that -

- (a) The lawful possession of the site by the applicant including authorization from land owner or lease holder for developing premises under these rules for storage of petroleum products;
- (b) Interest of public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any, is provided;
- (c) Traffic density and impact on traffic;
- (d) Conformity of proposal to the local or area development planning;
- (e) Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;
- (f) Genuineness of purpose.
- (g) Any other matter pertinent to public safety.

(Under orders of the Joint Collector & Addl. District Magistrate, Annamayya District)

To *R*
31/12/22
c1

The Senior Manager, Hindustan petroleum corporation limited, 16-15-986-2, 2nd floor AARVEE house, children's park main road near Krishna Mandiram Nellore, Nellore District(By RPAD).

Copy to the Superintendent of Police, Annamayya District.

Copy to the Revenue Divisional Officer, Madanapalli.

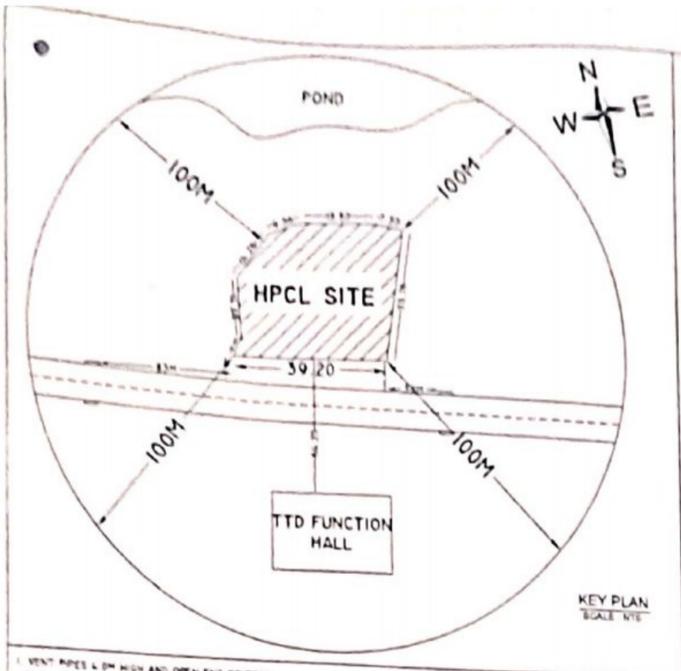
Copy to the District Fire Officer Annamayya District.

Copy to the Tahsildar, Kalikiri.

Copy to MPDO Kalikiri.

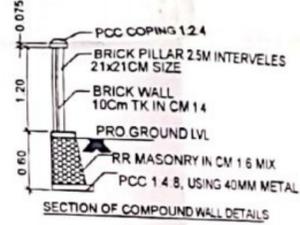
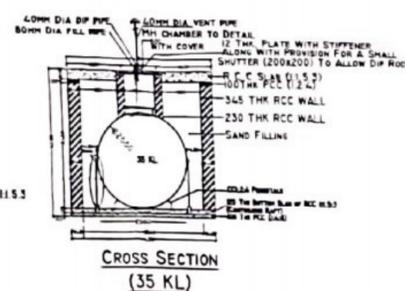
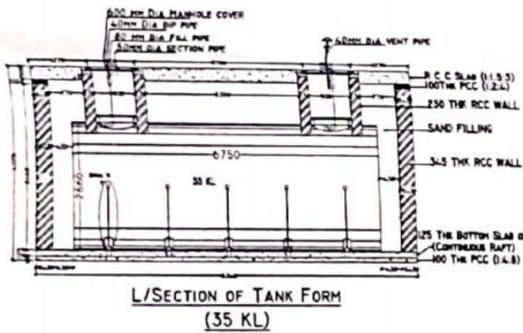
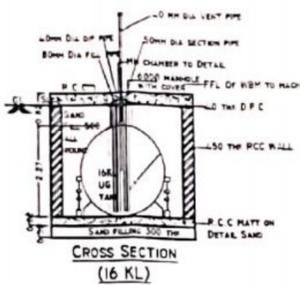
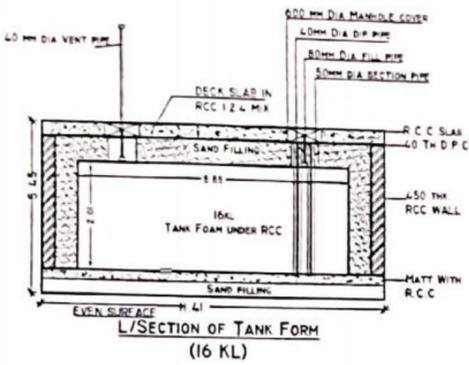
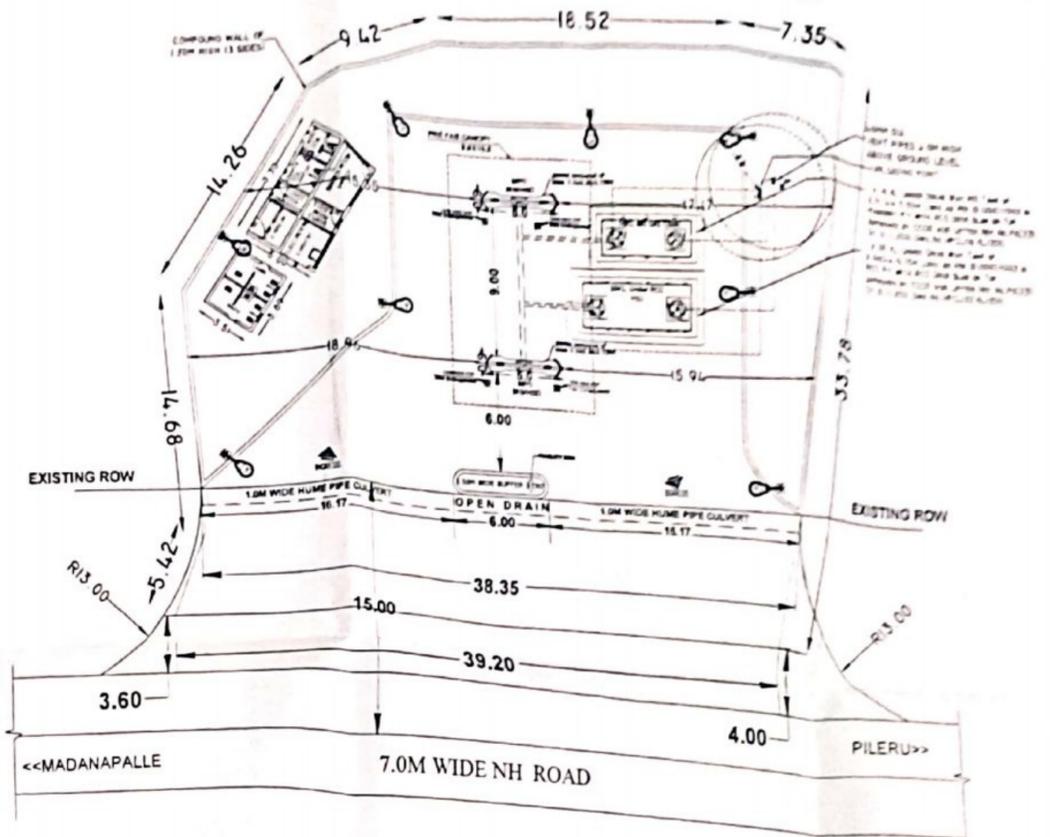
31/12/2022
District Revenue Officer &
Addl. Dist. Magistrate
Annamayya District

Received.
K. Asundh
6/1/23.

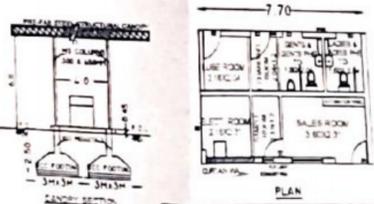
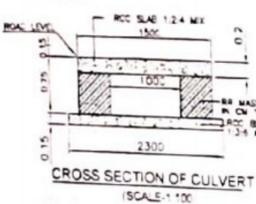
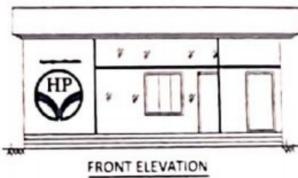
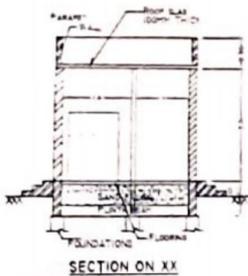


- VENT PIPES 4.5M HIGH AND OPEN END COVERED WITH 2 LAYERS OF NON-CORRODIBLE BRASS WIRE GAUZE OF NOT LESS THAN 11 MESH PER LINEAR CENTIMETER AND BENT DOWN
- FILL POINT FITTED WITH CAN LOCK COUPLING AND AIR TIGHT THREADED BRASS CAP FOR DECANTATION FROM TANK LOBBY
- DIP PIPES WITH CAP ASSEMBLY
- PIPES CLASS M.S. DIPPED WITH BITUMENOUS BASE
- SAFETY NOTES: FIRE FIGHTING EQUIPMENT PROVIDED AS PER CONDITION OF LICENSE IN FORM XIV OF PETROLEUM RULES, 1962 AND 2 NOS. OF DCP FIRE EXTINGUISHERS HAVE BEEN PROVIDED FOR EACH DISPENSING UNIT. 2 NOS. OF CO2 EXTINGUISHERS HAVE BEEN PROVIDED IN ELECTRICAL PANEL ROOM
- AUTOMATION SYSTEM HAS BEEN PROVIDED FOR D.U.'S AND U.G. TANKS AS PER CCOE APPROVAL SET P-10368/HPCL DATED 04/02/2013
- ELECTRICAL FITTINGS ARE FLAME PROOF CONFORMING TO IS 244:2004
- NO SEWER OR SURFACE DRAIN WITHIN 8.0M OF U.G. TANK & D.U.
- TANKS ARE DIPPED WITH TWO LAYERS OF HOT 304L GRADE BITUMEN HAVING OVERALL COATING THICKNESS OF 3.2MM OVER TWO COATS OF TANMASTIC PRIMER TO PROTECT FROM CORROSION
- FIRE EXTINGUISHERS DRY CHEMICAL TYPE 10KG WITH CO2 CARTRIDGE HAVING ISI MARK
- DIMENSIONS OF DIP ROD IS 3.0M HAVING GRADUAL MARKING OF 0.5 CM AS LEAST COUNT
- TANKS CONFORM TO IS 425 AND IS 3 OF PETROLEUMS RULES 2002
- LIGHT POLES ARE FABRICATED AS PER CCOE APPROVED LETTER NO. DL-110/MB/11 DATED 28-04-1983
- SITES MEET APPLICABLE IRC-42-1983 NORMS WITH LATEST AMENDMENTS
- THE PROPOSED SITE IS FREE FROM ANY TYPE OF LITIGATIONS
- NO LIGHT LINES PASSING OVER R.O. PREMISES
- DISPENSING PUMPS CONFORMS TO IS 244 AND THE CCOE APPROVED LETTER SET P-10368/HPCL DATED 04/02/2013
- ALL THE DISPENSING PUMPS ARE CONNECTED TO EARTHING PIT WHICH IS MADE AS PER IS 3043-1983
- B.W. FENCING 1.20M HIGH AS APPROVED BY CCOE VIDE LETTER NO. EXP. L.N.D.R-13/209 DATED 18-8-1985
- INDEPENDENT COMPOUND WALL WILL BE PROVIDED
- ALL DIMENSIONS ARE IN MM.

SANDWICH CONSTRUCTION MATERIALS:
ALL STRUCTURAL STEEL CONFORMING TO IS-2002 & IS-800 SPECIFICATIONS. ROOFING TO CANOPY SHALL BE OF STEEL ALUMINUM ALLOY MATERIAL. FALSE CEILING SHALL BE OF STEEL ALUMINUM ALLOY MATERIAL.



T.S.S. RAMAPRASAD
Senior Manager - Retail Engineering
HPCL, CHITTOOR - 520 002, A.P.
SIGNATURE/STAMP OF THE AUTHORISED OIL COMPANY OFFICER.



UNDER GROUND TANK DETAILS						
NO	PRODUCT	CAPACITY	LENGTH	DIA	NO(S)	TYPE OF INST LN
1	M.S.	16 KL	5.55	2.01	ONE	UNDER DRIVEWAY
2	H.S.D.	35 KL	6.75	2.66	ONE	UNDER DRIVEWAY

PIN CODE	517234
LOCATION	KALIKIRI
SURVEY NO	342
MANDAL	KALIKIRI
Nearest Police ST	KALIKIRI
Nearest Fire ST	KALIKIRI
Nearest Railway ST	KALIKIRI
DISTRICT	CHITTOOR

HINDUSTAN PETROLEUM CORPORATION LTD.
NELLORE RETAIL REGIONAL OFFICE
#16-15-986-2, 2nd Floor Aarvee House, Children's Park Main Road
Near Krishna Mandir, NELLORE - 524002, AP

PLAN SHOWING THE PROPOSED RETAIL OUTLET ON PILERU TO MADANAPALLE ROAD, IN SURVEY NO. 342 AT KALIKIRI VILLAGE & MANDAL CHITTOOR DISTRICT, AP-517234

PREPARED BY: **INFO CAD**
CONSULTANTS & ENGINEERS
27-1-1075/3 RAMJI NAGAR
NELLORE-524 002 A.P.
www.infocad.in

DESIGN OF RETAIL OUTLET FORMATS	STATION FORMAT
DISCIPLINE	STATUS
NOC / EXPLOSIVE	DRAWING TITLE
CHECKED	SCALE 1:200
DRN BY: CHAURIA	DATE: 26.07.2022
FILE ADD	DRAWING NO: HP/NO/218/REV NO

District Revenue Officer & Addl. Dist. Magistrate, Anantapur District.
Revenue Divisional Officer, MADANAPALLE.
Tahsildar, Kalikiri Mandal, Anantapur District.